

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
IA No.19 of 2014, IA No.34 of 2014 & IA No.58 of 2014 in  
Appeal No.14 of 2014**

**Dated: 25<sup>th</sup> April, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Bharat Petroleum Corporation Ltd. .... Appellant (s)  
Sabarmati Gas Ltd. and Others Versus Respondent (s)**

Counsel for the Appellant(s) : Mr. Rajat Navet for BPCL

Counsel for the Respondent(s) : Mr. Gopal Jain, Sr. Adv.  
Mr. Piyush Joshi,  
Ms. Sumiti Yadava and  
Ms. Meghana Chandra for SGL  
Mr. Prashant Bezboruah and  
Ms. Sonali Malhotra for PNGRB  
Mr. Ramji Srinivasan, Sr. Adv.,  
Ms. Iti Aggarwal for R-2, GAIL

**Order in IA No.19 of 2014 and IA No.58 of 2014**

Mr. Gopal Jain, Learned Senior Counsel for the Respondent strongly reiterated his grounds for seeking interim relief as pleaded in IA No.58 of 2014 by way of directing the Appellant to comply with the Impugned Order passed by the Hon'ble Board especially when the stay of the operation of the Impugned Order sought for by the Appellant was not granted by this Tribunal.

On the other hand, the above prayer is stoutly opposed by the Learned Counsel for the Appellant on the grounds that his stay application in IA No.19 of 2014 is still pending and as such he could insist for stay at this stage.

Thus, both the Appellant and the Respondent have filed separate IAs in the same Appeal praying for contradictory reliefs.

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However, we must make it clear that we do not intend to pass any interim order as prayed for by the parties at this stage in this Appeal. Instead, we are inclined to have an early disposal of the Main Appeal itself. Therefore, the Respondent, if so advised, is open to approach the Petroleum Board to seek for appropriate relief in relation to compliance of the Impugned Order of the Board by the Appellant during the pendency of the Appeal. With this observation, both the IAs are disposed of.

**Appeal No.14 of 2014**

We have already taken up the Appeal for hearing. The Learned Counsel for the Appellant has finished his arguments. Post the Appeal for reply submissions on **01.05.2014 at 2.30 p.m.**

**(Nayan Mani Borah)**  
**Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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